

**R.O.C.No. 44906-B/2017-B2**

**CIVIL JUDGE**  
**TRANSFER & POSTINGS**

**NOTIFICATION No. 108 / 2017**

The Government, in G.O.Ms.No.952, Home (Courts-II) Department, dated 23.12.2015 and in G.O.Ms.No.699, Home (Courts-II) Department, dated 03.10.2016, have issued orders for the constitution of a new Judicial Magistrate Court at Sivakasi, Virudhunagar District, in the cadre of Civil Judge.

Thiru. S.Santhanakumar, Judicial Magistrate No.I, Sivakasi, is transferred and posted as Judicial Magistrate No.II, Sivakasi, in the aforesaid newly sanctioned Court.

**HIGH COURT, MADRAS.**  
**DATED :23.06.2017**

**Sd./-R.Poornima**  
**REGISTRAR GENERAL (i/c)**

**OFFICIAL MEMORANDUM**

Sub: Courts and Judges – Civil Judges – Transfer and postings - Notification issued - Joining instructions - Issued.

Ref: High Court's Notification No. 108 / 2017, dated : 23.06.2017

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Thiru. S.Santhanakumar, Judicial Magistrate No.I, Sivakasi, who has been transferred and posted as Judicial Magistrate II, Sivakasi, in the newly sanctioned court, vide High Court's Notification cited above, is required to assume charge of the post of Judicial Magistrate No.II, Sivakasi, in the newly sanctioned Court, on 28.06.2017.

As the inauguration of the Judicial Magistrate Court No.II, Sivakasi, is to be held on 28.06.2017, Thiru. S.Santhanakumar, Judicial Magistrate No.I, Sivakasi, is required to report to the Principal District Judge, Virudhunagar, on 27.06.2017 A.N., without fail, in connection with inauguration of the said newly sanctioned Court.

After assuming charge of the post of Judicial Magistrate No.II, Sivakasi, Thiru. S.Santhanakumar, is required to hold full additional charge of the post of Judicial Magistrate No.I, Sivakasi, until further orders.

**HIGH COURT, MADRAS.  
DATED :23.06.2017**

**Sd./-R.Poornima  
REGISTRAR GENERAL (i/c)**